

यह बताने की कृपा करेंगे कि जनता सरकार की योजना लागू रखी जायेगी या नहीं ?

Reform in Police Force

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*43. SHRI ZAINUL BASHER:

SHRI M. V. CHANDRASHEKHARA MURTHY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether keeping in view the criticism of the role of the State armed police during the time of communal disturbances, in Parliament and outside, Government have taken up the matter with the State Governments in regard to effecting reform in the police force;

(b) if so, the details thereof; and

(c) the response of the various State Governments thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) Yes, Sir.

(b) The State Governments have been asked to review the position and restructure the composition of Armed Constabulary so that it is broadly representative of the cross section of the society. The State Governments have been further asked to have a fresh look at the training programmes so that the members of the Police Forces develop the proper attitude to deal with sensitive situations.

(c) The State Governments have promised to look into the matter and intimate the progress made in that direction.

SHRI ZAINUL BASHER: We are regularly hearing from the Government that they have advised the State Governments to make their armed constabulary broad-based. There has always been criticism in this House as well as outside regarding the role of the State Military Police like the PAC in Uttar Pradesh, BMP in Bihar, Gujarat Police and the Punjab Police. The Central Government admits that there is a need for the State Police forces

to be made broad-based and that they are regularly writing to the State Governments concerned for this purpose. But it appears that there is no response from the State Governments so far.

MR. SPEAKER: Please come to the question.

SHRI ZAINUL BASHER: I am coming to that. I would like to know that how many times the Government of India has attracted the attention of the State Governments to make their armed constabularies broad based and whether any State Governments so far have responded to the communication sent by the Central Government and, if so, the details thereto?

THE MINISTER OF HOME AFFAIRS (SHRI P. C. SETHI): Actually, as far as this communication is concerned, after the last meeting of the Integration Council, this letter was addressed to the State Governments on January 18, 1983, as far as the Broad basing of the forces representing different cross-sections of the society is concerned. Of course, with regard to the review of the curriculum and the training programme, etc. also, a letter was sent by the Home Minister in 1980. As far as the response from the State Governments is concerned, many State Governments have responded, for example, Meghalaya, West Bengal, Maharashtra, Himachal Pradesh, Kerala, Sikkim, Andhra Pradesh and Rajasthan. They have said that they would certainly go by this advise and would restructure the police and revamp the training programme. We are still to hear from the other States but particular criticism has been made with regard to U.P. and Bihar. If necessary, we would call the Chief Ministers of these two or three States which have come into criticism and we will take up this matter with them.

SHRI ZAINUL BASHER: Thank you. Mr. Speaker, Sir, I hope, this time he will be little more serious. My second question is whether any special training programme for the control of communal riots or other riots has been advised to

the State Governments on the pattern of Central Reserve Police Forces or Border Security Forces and whether any step has been taken for the recruitment of ex-Servicemen who are known for their impartial attitude?

SHRI NIHAR RANJAN LASKAR: Sir, so far as the first question of my friend is concerned, it has also been emphasised that the State Governments may have a fresh look at the training programmes so that the members of the police forces develop a broader attitude to deal with the sensitive situation. So, we have given a special emphasis and direction to the State Governments so that the training programmes are also altered to meet the situation.

SHRI M. V. CHANDRASHEKHARA MURTHY: Police play a vital rôle in serving and protecting the people. But, the rôle of the PAC during several communal riots in this country was subjected to lot of criticism. I am very glad that the Home Ministry at the Centre has taken initiative and given advice to all the State Governments. Most of the State Governments have responded to it. But whether the Government is prepared to give a direction at least to the State Governments to review the recruitment policy of the police force in future in the broader sense? If so, what are the guidelines?

SHRI NIHAR RANJAN LASKAR: The Home Minister has already said that restructuring the entire police force also include the suggestion made by the hon. friend.

SHRI P. C. SETHI: I would like to add that constitutionally it is a State subject; we cannot issue a directive. We can only request them.

SHRI SATYASADHAN CHAKRABORTY: I am glad the Minister has agreed to change the recruitment policy so that it can be made broad-based. But the basic question is this. What steps have been taken by the State Governments in those States where the police personnel have been found to be actively encouraging, or themselves taking part, in

communal riots? Because, unless and until severe steps are taken against those persons who encourage, or directly involve themselves in communal riots, or refuse to give protection to the minorities, the situation cannot improve. I want to know what severe action the various State Governments have taken when these things have taken place. Is the Central Government in possession of the reports about the action taken by the respective State Governments?

SHRI P. C. SETHI: As far as the action taken in this matter is concerned, the UP Government have recently appointed a judicial enquiry committee. Action would be taken only after the receipt of the report. Generally I may say that in the guidelines which we have sent to the States we have asked them to see that the District Magistrate and the Superintendent of Police should be made responsible for whatever happens and that if they are not able to take effective steps within a reasonable period of time, then they should be properly dealt with.

SHRI SATYASADHAN CHAKRABORTY: How many have been suspended?

MR. SPEAKER: It is a State subject.

SHRI MADHAVRAO SCINDIA: The hon. Minister rightly emphasised the training programme aspect and the development of proper orientation and attitude. But, more importantly, there are 200 armed police battalions in the country with varying standards of dependability attitudes and efficiency. In order to bring them to a state of efficiency to ensure a common dependability and common attitude to face situations in various parts of the country, (a) is the Central Government considering or would it consider, putting all such armed police units under one Central enactment and (b) would the Central Government consider poling officers of all such police units, like BSF and CRP, to ensure natural movement of officers between these units so as to have a common class composition and fairer class composition in all such armed police units?

SHRI P. C. SETHI: As far as the CRPF and BSF are concerned, they are Central police organisations. There is a training programme for them and by and large they have acquired a good reputation wherever they have gone. But they are two different sets of forces. Therefore, it would not be possible to transfer from BSF to CRPF or *vice versa*. Of course, transfers within the forces themselves take place. Here I would point out that, apart from these, we have three peace battalions. We have recently taken a decision to raise the number of peace battalions from 3 to 8. That is being done.

अध्यक्ष महोदय : मुशीर्द अहमद साहब, मुझे आप से शिकायत है। अब आप को पहचानने के लिये मुझे कुछ न कुछ करना पड़ेगा।

श्री मलिक एम एम ए खां : चूंकि उस तरफ काली दाढ़ी है, इस लिये उस तरफ का मुकाबला करने के लिये मैंने सफेद दाढ़ी रख ली है।

अध्यक्ष जी, मैं होम मिनिस्टर साहब से जानना चाहता हूँ—जैसा अभी उन्होंने खुद फरमाया कि बिहार की आर्म्ड-पुलिस और यू पी की आर्म्ड पुलिस के बारे में उन्हें शिकायतें मिली हैं और इस सदन में भी पी ए सी के बारे में काफी क्रिटिसिज्म हुआ है—उन का रोल रायट्स में इम्पार्शियल नहीं होता। इस लिये पहली बात में यह जानना चाहता हूँ—जब तक आप उत्तर प्रदेश और बिहार के चीफ मिनिस्टरों से बात कर के उन के ट्रेनिंग या री-आर्गेनाइज करने का कोई तरीका निकालने की कोशिश करेंगे, तब तक यू पी और बिहार में खुदान-खास्ता कोई हादसा फिर रिपीट होता है तो जो तीन पीस फोर्सेज आप ने बनाई हैं या सी० आर पी और बी एस० एफ० को लगायेंगे, लेकिन जो पी० ए० सी० और

बिहार की बटालियन है उस को नहीं लगायेंगे। क्या आप उत्तर प्रदेश के मुख्य मंत्री को ऐसी सलाह देंगे कि ऐसे मौके पर इन को न भेजा जाय।

दूसरा मैं यह निवेदन करूँगा—चूंकि होम मिनिस्टर साहब खुद भी मौके पर गये हैं और उन्होंने देखा है कि उन को यह भी जानकारी हुई होगी कि जहां-जहां सी० आर० पी० एफ० या बी० एस० एफ० लगाई गई हैं, वहां पर कम-जोर वर्गों के लोगों ने उन की तारीफ की है और उन का स्वागत किया है एडमिनिस्ट्रेशन लाने के सिलसिले में। इसलिए मैं यह चाहूँगा कि ऐसा ही तरीका हो, जिस से लोगों को महसूस हो कि उन के साथ इन्साफ हो रहा है।

श्री प्रकाश चन्द्र सेठी : मैं तो खुदा से यही दुआ करता हूँ कि ऐसा कोई हादसा न हो लेकिन जहां कहीं ऐसा होता है, वहां पर सी० आर० पी० एफ० और बी एस० एफ० को भेजा जाता है और उन का डेप्लायमेंट, ऐसे सेन्टर्स होते हैं जोकि खास तौर पर सेंसेटिव सेन्टर्स हैं, वहां पर किया जाता है लेकिन सी आर पी० एफ और बी० एस एफ की जितनी टोटल फोर्स इस समय कंट्री में है, उस की संख्या को देखते हुए यह संभव नहीं है कि आर्म्ड कान्सटेबिलरी, जो स्टेट में है, उस का बिल्कुल इस्तेमाल न किया जाए तब तक इस का री-आर्गनाइजेशन या री-वेम्पिंग न हो जाए। बहरहाल इस बात की पूरी कोशिश करेंगे और उन को हिदायत देंगे कि उन का उपयोग इस प्रकार के एरियाज में सी आर० पी० एफ० के साथ मिलजुल कर करें और उस का कमान्ड सी० आर पी० एफ० या बी० एस० एफ० के साथ करें।

इस सिलसिले में मैं यह भी जाहिर करना चाहूँगा कि यह दुर्भाग्यपूर्ण है कि

पी० ए० सी० और बी० एस० एफ० का क्रिटिसिज्म हुआ है लेकिन यह मानना बिल्कुल ठीक नहीं होगा कि सारी की सारी फोर्स खराब है।

Karnataka-Maharashtra Border Dispute

*44. PROF. MADHU DANDAVATE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether in view of the new Chief Minister of Karnataka's announcement to explore the avenues for the settlement of the long pending Karnataka-Maharashtra border dispute through talks with the Maharashtra Government, Central Government will use its good offices to expedite the solution; and

(b) if so, what concrete steps will be taken in this regard by Central Government?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) and (b). The Government of India have always been of the view that this dispute can be resolved only with the willing co-operation of the two State Governments and towards this end the Central Government would be glade to extend all possible assistance to them.

PROF. MADHU DANDAVATE: Sir, the hon. Minister has only vaguely stated as a matter of generalisation—how the problem can be generally solved given the goodwill on all sides and all that. But I had asked a specific question. After the formation of the new Government in Karnataka, the Chief Minister of Karnataka, Mr. Ramakrishna Hegde, took the initiative. On his own he met the Chief Minister of Maharashtra and had suggested to him that by sitting together we will be able to solve this problem amicably without any dispute being created. He has taken a very constructive approach, and therefore, I want to specifically know whether you will be making any efforts to bring the two together and discuss with them various ways in which the problem can be ami-

cably settled rather than allowing the complicated situation to be created on any issue.

THE MINISTER OF HOME AFFAIRS (SHRI P. C. SETHI): Sir, in this connection I would like to recall that Prof. Dandavate has been raising this question in the Consultative Committee and also in the House from time to time. It is not as if the Central Government has not taken any measures previously. In 1974 itself the then Home Minister Shri Uma Shankar Dixit, called the Chief Ministers of both the States and discussed with them and tried to give a formula. Even when the Mahajan Commission Report came, the Karnataka Government was prepared to accept it, but there was some dispute on the part of Maharashtra and even now, as far as the present State of the Chief Minister of Karnataka is concerned, I am glad that he has taken the initiative and he has said that he would be prepared to meet further the Chief Minister of Maharashtra.

Sir, as far as this dispute is concerned even in Mr. Hegde's statement which I came across in the paper *Blitz*, he has said that they are broadly prepared to accept the Mahajan Commission's Report. This was the position even before. (*Interruptions*). Karnataka said that Mahajan Commission Report is acceptable to them but it was not acceptable to Maharashtra. Now, Sir, I would request the hon. Member who happens to have a footing in both the States—he represents Maharashtra and he has his party's Government in Karnataka—to use his good offices to bring about a solution of this problem. We will certainly extend all co-operation and we will certainly see that both the Chief Ministers of Maharashtra and Karnataka are called and they are invited and they sit together and try to find a solution to this problem.

PROF. MADHU DANDAVATE: Sir, in response to what he has said, I would like to ask him one question. Since his Party has the Government in Maharashtra as well as at the Centre and we have our Government in Karnataka, will it not be possible for him to formally call a